

NOTIFICATION No.04/2020

SUB: e-Courts Project - Implementation of e-filing in the Subordinate Courts - e-Filing of cases in Villupuram District through e-filing portal - with effect from 24.06.2020 - Guidelines issued - Regarding.

REF: 1. High Court in ROC.No.1363/2020/RG, dated 24.03.2020,
2. Notification No.01/2020/PDJC, of this court dated 25.03.2020,
3. High Court's Official Memorandum in ROC.No.23991-C/2020/C3, dated 01.05.2020,
4. High Court's Official Memorandum in ROC.No.1363/2020/RG/Sub Courts, dated 30.05.2020,
5. This Court in Official Memorandum in D.No.2370/2020, dt.04.05.2020,
6. This Court in Official Memorandum in D.No.2579/2020, dt.04.05.2020,
7. This Court in Official Memorandum in D.No.2579/2020, dt.01.06.2020 in A.No.294/2020, dated 31-05-2020.
8. High Court's Official Memorandum in ROC.No.1363/2020/RG/Sub Courts, dated 18.06.2020.
9. High Court's Official Memorandum in ROC.No.30036-A/2020/e-Court, dated 20.04.2020.

Pursuant to the directions issued by the Hon'ble High Court, Madras, vide in reference 9th cited above, it is notified that the facility of e-filing of cases (initially Bail Applications only) in Villupuram District will be made available through e-filing portal (<http://efiling.ecourts.gov.in/tn/>) with effect from 24.06.2020.

Before e-filing, the Advocates or Party-in-person shall be required to create user account on the e-filing portal (<https://efiling.ecourts.gov.in>). The account creation process shall be verified by One-Time Password (OTP) which will be sent to the Mobile Number and email address of the concerned Advocate/Party-in-Person.

A Detailed guidelines and tutorial video prepared by the Hon'ble Madras High Court for the e-filing process and the detailed user manual prepared by the Hon'ble e-Committee, Supreme Court of India, along with steps required to be taken as per the prevailing practice is available in the website of Madras High Court (<https://www.hcmadras.tn.nic.in>).

Advocates/Party-in-Person are requested to avail the e-filing facility using their own equipment. Apart from e-filing as indicated above, the filing of urgent cases through e-mail is permitted until further orders, in accordance to the guidelines already issued vide in reference 7th cited above.

S. Anithi
**PRINCIPAL DISTRICT JUDGE,
VILLUPURAM.**

To:-

All Judicial Officers in Villupuram District.

Copy to:-

The President, Bar Association, Villupuram.
The President, Criminal Court Bar Association, Villupuram.
The President, Criminal Court Advocates Association, Villupuram.
The President, Villupuram Lawyers Association, Villupuram.
The Presidents, All Bar & Advocates Associations in Tindivanam. - Through the I-Additional District Judge, Tindivanam.
The Presidents, All Bar & Advocates Associations, Gingee. - Through the Subordinate Judge, Gingee.
The President, Bar Association, Kallakurichi. - Through the III-Additional District Judge, Kallakurichi.
The President, Bar Association, Ulundurpet. - Through the Subordinate Judge, Ulundurpet.
The Presidents, All Bar & Advocates Associations, Tirukoilur. - Through the Principal District Munsif, Tirukoilur.
The President, Bar Association, Sankarapuram. - Through the District Munsif, Sankarapuram.
The President, Bar Association, Vanur. - Through the District Munsif-cum-Judicial Magistrate, Vanur.
The President, Bar Association, Vikravandi. - Through the District Munsif-cum-Judicial Magistrate, Vikravandi.
All the Presidents, Advocate Clerk Associations in Villupuram District, (thru the officers concerned).
The Notice Board of this court.
The CM, CAO, Sherishtadars, Translator, Bench Clerks-Grade-I, H.C., C.N., Copyist Superintendent, Translator, R.K., Assistant Programmer of this Court.